

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

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SB

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 88- M/s B.R. Specialities LLP

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 06.05.2025

Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 88, M/S B.R. SPECIALITIES LLP**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s B.R. Specialities LLP, Respondent No. 88, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 88 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on grounds including high percentage reduction in BOD, COD and TSS despite absence of biological treatment, which has been construed as dilution in the PETP, deviation in discharge norms, particularly in respect of pH and TDS, and non-maintenance of fuel consumption records.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary

evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations. The respondent submits that such inference is unsubstantiated and not supported by any conclusive evidence.
- 4.5. That it is submitted that the answering respondent maintains proper operational records, including PETP input/output data and water usage logs. Electromagnetic flowmeters are installed at both the PETP inlet and outlet, and all relevant data is logged. The answering respondent has never discharged untreated effluent and has categorically denied any dilution practices.

- 4.6. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks related to freshwater consumption and effluent generation are updated regularly.
- 4.7. That the answering respondent holds valid Consent to Operate (Air and Water) and Hazardous Waste Authorization, valid up to 30.09.2028. The respondent also holds a valid No Objection Certificate (NOC) for groundwater usage and has maintained proper documentation related to environmental permissions.
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-

complying without a thorough and individualized assessment of its operational processes.

- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 88- M/s B.R. Specialities LLP

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 06.05.2025

Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Phone: 011 4704 6111

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PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**AFFIDAVIT**

I, Prem Singh S/o Late B. S Rawat, aged about 47 years R/o Khasra No.11/19, Street No. 11/5, Block-A, Kamalpur, Kamal vihar, Burari-110084, do hereby solemnly affirm and stat as under:



1. That I am the authorized signatory of Respondent No. 88, M/s \_B R SPECIALITIES LLP, having its office at PLOT NO.407, PHASE-I, BARHI TEXTILE PARK, HARYANA-131001, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

**NOTARY REGISTER**  
SL No. 10/25.....  
DATE. 7/4/25.....

*Prem Singh*

*Prem Singh*

**DEPONENT**

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at 07 APR 2025 on this \_\_\_ day of \_\_\_\_\_, 2025.

*Prem Singh*

**DEPONENT**

**NOTARY REGISTER**  
SL No. 10/25  
DATE 7/4/25

**ATTESTED**  
*Vineeta*  
NOTARY PUBLIC DELHI  
07 APR 2025





**HARYANA STATE POLLUTION CONTROL BOARD**  
Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,  
E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No HSPCB/SR/2025/ 2785

Dated: 16/1/25

To

M/s B R Specialties LLP,  
Plot No 407, Barhi Textile Park, Phase-I, HSIIDC, Barhi,  
Sonapat

**Sub:** Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Textile Auxiliaries having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. Unit uses municipal supply water for freshwater requirement. However, unit did not provide bills to calculate consumption.
2. As informed, unit does not discharge waste-water to public sewer until parameters do not meet the discharge norms as prescribed in consent. Unit has its own laboratory for testing.
3. Unit has installed electromagnetic flowmeters at PETP inlet and outlet.
4. Unit has installed 0.8 TPH steam boiler (biomass based) and 2 lac kcal TFH (LPG based). However, fuel consumption records are not provided.
5. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed Discharge norms	Compliance w.r.t norms
pH	7.8	9.2	6.0-8.5	• BOD removal-78.69%, COD removal- 70.23 % and TSS removal- 89.45 %, which is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), and establishes dilution in PETP with fresh water
BOD (mg/l)	2075	412	30	
COD (mg/l)	4676	1302	250	
TSS (mg/l)	692	73	100	

TDS (mg/l)	3520	2200	2100	• High pH & TDS at outlet
				Non-Complying (Discharge norms & Dilution)

6. As per sample analysis results, unit is non-complying w.r.t pH (9.2 against 6.0-9.0) and TDS (2200 mg/l against 2100 mg/l). Also, 78.69% BOD removal and 70.23% COD removal is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), which indicates dilution in PETP with fresh water at various stages of treatment.

**Recommendation of the Team:-**

1. Unit shall dismantle the provision of dilution.
2. Unit shall maintain logbooks for PETP inlet and outlet properly.
3. Unit shall maintain data for freshwater consumption on daily basis.
4. Unit shall maintain records for sludge generation and disposal.
5. Unit shall maintain records for fuel being used in boiler.
6. Recycling of water should be encouraged.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:

  
Regional Officer,  
Sonepat Region.

A copy of the above is forwarded to the Chaiman, HSPCB, Panchkula for information, please.

1  
Regional Officer,  
Sonepat Region.

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: [vijay.kumar@satramdass.com](mailto:vijay.kumar@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 6th day of May 2025

Accepted, identified and certified subjected to the terms of the fees.

SS

*Archana Yadav*

**[SIDDHARTH BATRA] [ARCHNA YADAV]**

*Shivani Chawla*

*Chinmay Dubey*

*Rhythm Katyal*

**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

For B. R. Client  
*Prem Singh*  
(Auth. Signature)



Making chemistry  
Intelligent, efficient & responsible

20.02.2025

**Board Resolution**

*"RESOLVED THAT Mr. [Prem Singh ] is hereby authorized on behalf of [ B R SPECIALITIES LLP] to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims, before the National Green Tribunal Principal Bench, New Delhi, in connection with the business or matters of the company/firm.*

*RESOLVED FURTHER THAT Mr. [Prem Singh] is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.*

*RESOLVED FURTHER THAT all actions taken by Mr. [Prem Singh] in connection with the above matters be and are hereby ratified and confirmed by the company/firm.*

*RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference."*

**For and on behalf of**

**B R SPECIALTIES LLP**

**For B. R. Specialities LLP**

**Naresh Kumar Partner**

**[Name of the partner/director authorising]**

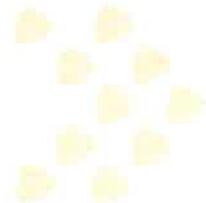
**[Partner]**

**For B. R. Specialities LLP**

**Partner**

**For B. R. Specialities LLP**

**Partner**





Prem Singh



Vijay Kumar &lt;vijay.kumar@satramdass.com&gt;

**Advance service copies of short reply on behalf of Respondent Nos. 31, 88 & 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

**Vijay Kumar** <vijay.kumar@satramdass.com>

Tue, May 6, 2025 at 5:50 PM

To: Mansi Chahal &lt;mansichahal104@gmail.com&gt;, Varun Gulati &lt;jansewajanhit@gmail.com&gt;

Cc: Archana Yadav &lt;archana.yadav@satramdass.com&gt;, Shivani Chawla &lt;shivani.chawla@satramdass.com&gt;, Chinmay Dubey &lt;chinmay.dubey@satramdass.com&gt;

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 31, 88 &amp; 116 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana &amp; Ors.'

 Paperbook NGT REPLY-R31 Vihan Textile Pvt.  
Ltd\_Redacted.pdf Paperbook NGT REPLY-R116 TSB Polychem  
\_Redacted.pdf Paperbook- NGT REPLY-R88 -B.R. Specialities  
LLP\_Redacted.pdf

Kindly treat the same as Proof of service.

Regards

**Vijay Kumar**  
Office Manager  
8A Sagar Apartment  
6 Tilak Marg  
New Delhi - 110001  
Landline - +91-11-47046111  
[vijay.kumar@satramdass.com](mailto:vijay.kumar@satramdass.com)

Satram Dass B &amp; Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."